

Table, a copy of each of the following Notifications, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955 —

(1) S.R.O. 1851, dated the 3rd June, 1957 making certain further amendments to the Bombay Wheat (Movement Control) Order, 1956 (Placed in Library See No S-140/57)

(2) S.R.O. 1852, dated the 3rd June, 1957, containing the Bombay Rice (Export Control) Order, 1957 (Placed in Library See No S-141/57)

(3) S.R.O. No 1917, dated the 6th June, 1957 (Placed in Library See No S-149/57)

(4) S.R.O. 1916, dated the 6th June, 1957 containing Orissa Rice (Prohibition of Export) Order, 1957 (Placed in Library See No S-142/57)

(5) S.R.O. 1983 dated the 12th June 1957, making certain further amendment to the Bombay Wheat (Movement Control) Order, 1956 (Placed in Library See No. S-143/57)

(6) S.R.O. 1984, dated the 12th June, 1957, making certain further amendment to the Calcutta Wheat (Movement Control) Order, 1956 (Placed in Library See No S-144/57)

(7) S.R.O. 1986 dated the 13th June, 1957, containing Inter-Zonal Wheat Movement Control Order, 1957 (Placed in Library See No S-145/57)

(8) S.R.O. 2251, dated the 6th July, 1957, making certain amendment to the Orissa Rice (Prohibition of Export) Order, 1957 (Placed in Library See No S-146/57)

(9) S.R.O. 2258-A, dated the 10th July, 1957, containing the Rice (Southern Zone) Movement Control Order, 1957 (Placed in Library See No S-147/57)

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

FIRST REPORT

Shri Malchand Dube (Farrukhabad) Sir, I beg to present the First Report of the Committee on Absence of Members from the Sittings of the House

I also lay on the Table a list showing the names of Members who were continuously absent from the sittings of the House for 15 days or more during the First Session, 1957

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

AGREEMENT BETWEEN THE BOMBAY DOCK WORKERS AND THE GOVERNMENT

Shri Raghunath Singh (Varanasi) Under Rule 197, I beg to call the attention of the Minister of Transport and Communications to the following matter of urgent public importance and I request that he may make a statement thereon

Agreement reached between the Bombay Dock Workers and the Government

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): The statement runs to three pages Shall I read it or place it on the Table of the House?

Mr. Speaker: It may be laid on the Table

Shri Raj Bahadur. I lay it on the Table of the House [See Appendix II, annexure No 23]

ELECTION TO COMMITTEES INDIAN CENTRAL ARECANUT COMMITTEE

The Minister of Co-operation (Dr. P. S. Deshmukh): I beg to move

"That in pursuance of clause 3(vi) of Resolution No 43-11/48-Com dated the 21st May, 1948, as amended from time to time, of the

[Dr P S Deshmukh]

Ministry of Agriculture (now Food and Agriculture), the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, three members from among themselves to serve as members of the Indian Central Arecanut Committee"

Mr. Speaker: The question is:

"That in pursuance of clause 3(vi) of Resolution No 43-11/48-Com dated the 21st May, 1949, as amended from time to time, of the Ministry of Agriculture (now Food and Agriculture), the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct three members from among themselves to serve as members of the Indian Central Arecanut Committee"

The motion was adopted

INDIAN LAC CESS COMMITTEE

Dr. P. S. Deshmukh: I beg to move

"That in pursuance of sub-section 4(iii) of section 4 of the Indian Lac Cess Act, 1930, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Lac Cess Committee"

Mr. Speaker: The question is

"That in pursuance of sub-section 4(iii) of section 4 of the Indian Lac Cess Act, 1930, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Lac Cess Committee"

The motion was adopted.

Published in the Gazette of India Extraordinary Part II-Section 2,
dated 29.7.57 pp 363-66, 367-74 and 375-96

*Introduced with the recommendation of the President.

APPROPRIATION (RAILWAYS) NO 2 BILL*

The Minister of Railways (Shri Jagjiwan Ram): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1957-58 for the purposes of Railways

Mr. Speaker: The question is:

That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1957-58 for the purposes of Railways"

The motion was adopted

Shri Jagjiwan Ram: I introduce** the Bill

INDUSTRIAL FINANCE CORPORA- TION (AMENDMENT) BILL*

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to move for leave to introduce a Bill further to amend the Industrial Finance Corporation Act, 1948

Mr. Speaker: The question is

"That leave be granted to introduce a Bill further to amend the Industrial Finance Corporation Act, 1948"

The motion was adopted

Shri B. R. Bhagat: I introduce the Bill

MINES AND MINERALS (REGULA- TION AND DEVELOPMENT) BILL*

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): I beg to move for leave to introduce a Bill